

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-58/ND/2020

IN THE MATTER OF:

M/s. Divine Heights International

...PETITIONER

Vs.

M/s. Aarcity Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 14.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Ajit Sharma, Mr.
Ashutosh Senger and Mr.
Rishabh Sharma, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. Counsel for the operational-creditor is directed to meet the compliance of Section 9 (3) (c) of the Code by getting a short affidavit filed his client stating that his client has verified the Bank Account Statement that no amount has been directly deposited in his account. Serve notice on the corporate-debtor within ten days. Matter is adjourned to 30.01.2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Meenu)